

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 285 Dated: 25/11/2020


Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Anuj Dewan**  
**S/O D.C Raina**  
**R/O H.No.75, Rani Park Kachi Chawani, District Jammu**  
**A/P Amar Chaker Lane No.2, Bachitter Complex, Sector 7, Extension**  
**Channi Himmat, Jammu**

vide notification No. 674 dated 31-12-2019 for a period of one year has been extended till 31-12-2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

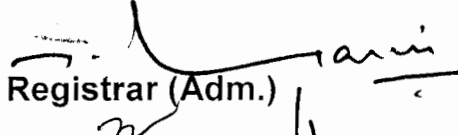
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 17322-27/LP Dated: 25/11/2020

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5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Anuj Dewan, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

25/11/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 286 Dated: 25/11/2020


Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Gungun Gupta**  
**D/O T.R. Gupta**  
**R/O H.No.234, Bakshi Nagar, District Jammu**  
**A/P Amar Chaker Lane No.2, Bachitter Complex, Sector 7, Extension**  
**Channi Himmat, Jammu**

vide notification No. 794 dated 01-3-2013 for a period of one year has been extended till 31.12-2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 17328-33/L.P Dated: 25/11/2020

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6. **Ms. Gungun Gupta, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 552 Dated: 17-12-2020

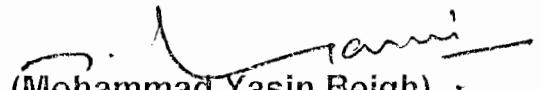
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Kanika Choudhary**  
**D/O Attar Singh Choudhary**  
**R/O H.No.16, W.No.8, Vijaypur Distt. Samba**

vide notification No. 1524 dated 2-3-2018 for a period of one year has been extended till 31-12-2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 21137-42/L.P Dated: 17-12-2020

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4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Kanika Choudhary, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 553 Dated: 17-12-2020

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Suhail Ahmad Dar**

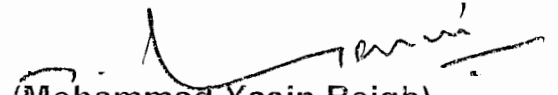
**S/O Gh. Mohamad Dar**

**R/O Supernaghama Dar Mohalla, Tehsil Kralgund, District Kupwara**

vide notification No. 23 dated 05-4-2018 for a period of one year has been extended till 31-12-2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

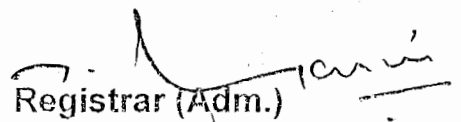
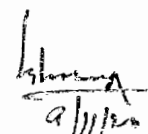
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 21143-48/L.P Dated: 17-12-2020

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5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Suhail Ahmad Dar, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  
  
9/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION  
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 554 Dated: 17-12-2020


Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Minhaj ul Aabidin Wani  
S/O Mohd Amia Wani  
R/O Yamrach P.O. Yaripora, Tehsil & District Kulgam

vide notification No. 563 dated 15-10-2014 for a period of one year has been extended till 31.12-2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

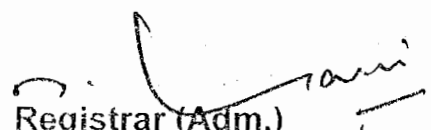
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 21149-54/L.P Dated: 17-12-2020

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3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Minhaj ul Aabidin Wani, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 555 Dated: 17-12-2020

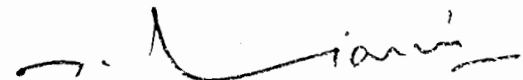
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Jaffer Ahmad Lone  
S/O Ab Rashid Lone  
R/O Aloosa Kralpora, District Kupwara

vide notification No. 1388 dated 29.12-2017 for a period of one year has been extended till 31.12-2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

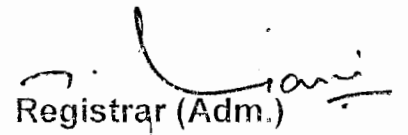
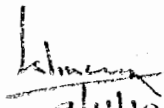
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 21155-60/L-P Dated: 17-12-2020

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4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Jaffer Ahmad Lone, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)  
  
9/11/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 556 Dated: 17-12-2020


Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ajay Kumar Sharma  
S/O Ved Prakash Sharma  
R/O Bera Bhatta, Kishtwar**

vide notification No. 444 dated 4.9.2013 for a period of one year has been extended till 31.12.2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 21181-66/C.P Dated: 17-12-2020

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5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Ajay Kumar Sharma, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 557 Dated: 17-12-2020


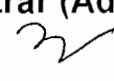
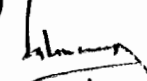
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Nisar Ahmad Bhat**  
**S/O Abdul Samad Bhat**  
**R/O Bicherwara Bunpora, Handwara, Tehsil & District Kupwara**

vide notification No. 898 dated 23.12-2014 for a period of one year has been extended till 31.12-2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.



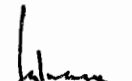
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(Mohammad Yasin Beigh)  
Registrar (Adm.)  
  
  
9/11/20

No: 21167-72/LP Dated: 17-12-2020

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4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Nisar Ahmad Bhat, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  
  
  
9/11/20



**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 558 Dated: 17-12-2020


Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Neetu Kumari**  
**D/O Manohar Lal**  
**R/O 73/11 Anand Vihar, Bari Brahmana, Jammu**

vide notification No. 1109 dated 19.3.2014 for a period of one year has been extended till 31.12.2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**


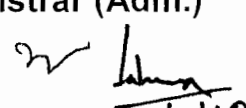
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 21173-78/LP Dated: 17-12-2020

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4. President, Bar Association, High Court of J&K Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Neetu Kumari, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  
  
20/11/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 559 Dated: 17-12-2020


Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ankush Gupta**  
**S/O Ashok Gupta**  
**R/O H.No.449/A, Bakshi Nagar, Jammu**

vide notification No. 283 dated 23.5.2014 for a period of one year has been extended till 31.12.2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**


By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 21179-84/LP Dated: 17-12-2020

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5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Ankush Gupta, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION  
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 564 Dated: 19-12-2020


Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Masroor Hassan  
S/O Gh. Hassan Dar  
R/O Surya Vihar, Wazir Bagh, Anand Nagar Bohri, Jammu

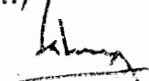
vide notification No. 311 dated 31.5.2014 for a period of one year has been extended till 31.12.2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

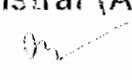
No: 21314-19/E-P Dated: 19-12-2020

  
20/11/20

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5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Masroor Hassan, Advocate  
..... for information and necessary action.

  
Registrar (Adm.)

  
20/11/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 565 Dated: 19-12-2020


Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Atul Dogra**  
**S/O J.C. Dogra**  
**R/O H.No.8, Udheywalla (Paloura), Jammu**

vide notification No. 809 dated 01-3-2013 for a period of one year has been extended till 31-12-2020 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

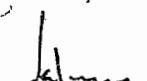
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 21320-25/K.P Dated: 19-12-2020

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4. President, Bar Association, High Court of J&K Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Atul Dogra, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

  
20/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

EXTENSION  
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 566 Dated: 19-12-2020


Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Nusrat Shah  
D/O Shabbir Hussain Shah  
R/O Near Govt. Girls Middle School Nagarota, Udhampur

vide notification No. 298 dated 23-7-13 for a period of one year has been extended till 31-12-2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

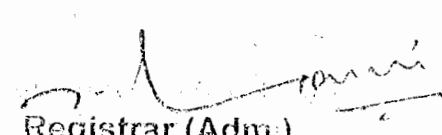
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 21326-31/LP Dated: 19-12-2020

Copy forwarded to the: -

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3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Nusrat Shah, Advocate  
..... for information and necessary action.

  
Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION  
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 567 Dated: 19-12-2020

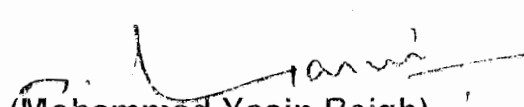
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Arshed Ahmad Hajam  
S/O Gh Hassan Hajam  
R/O Hajam Mohalla, Wadoora Payzen Sopore, Baramulla

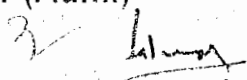
vide notification No. 709 dated 15.10.18 for a period of one year has been extended till 31.12.2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

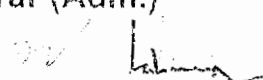
No: 21332-37/LP Dated: 19-12-2020

  
20/11/20

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2. Secretary, Bar Council of India, New Delhi.
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4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Arshed Ahmad Hajam, Advocate  
..... for information and necessary action.

  
Registrar (Adm.)

  
20/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

EXTENSION  
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 568 Dated: 19-12-2020


Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shajahait Ahmed Jamil  
S/O Mohd Jamil  
R/O Drcari, Manjkote, Rajouri

vide notification No. 602 dated 08-08-18 for a period of one year has been extended till 31-12-2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


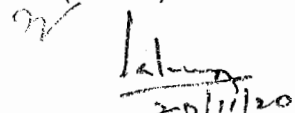
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 21330-43/6/P Dated: 19-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Shajahait Ahmed Jamil, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)  
  
20/11/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 569 Dated: 19-12-2020

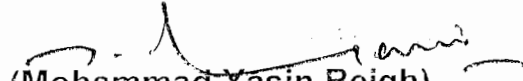
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Tahir Nazir**  
**S/O Nazir Ahmad Mir**  
**R/O Janwara Sopore (Bla), Village Janwara, Tehsil Dangerpora, District Baramulla**

vide notification No. 613 dated 08.0.18 for a period of one year has been extended till 31.12.2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 21344-49/L.P Dated: 19-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Tahir Nazir, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)



**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 570 Dated: 19-12-2020


Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mahmood Iqbal Khan**  
**S/O Mohd Iqbal Khan**  
**R/O Naka Najhari, Tehsil Mendhar, Distt. Poonch**

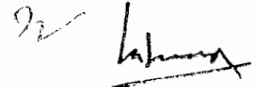
vide notification No. 576 dated 07-08-18 for a period of one year has been extended till 31-12-2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

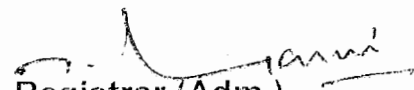
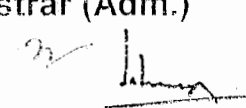
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 21350-58/L.P Dated: 19-12-2020

  
20/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President. District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Mahmood Iqbal Khan, Advocate**  
..... for information and necessary action.

  
Registrar (Adm.)  
  
20/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

EXTENSION  
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 571 Dated: 19-12-2020


Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Syed Mohamad Abbas  
S/O Syed Yousuf  
R/O Wahapora, Nagpora, Budgam

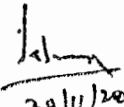
vide notification No. 1199 dated 17-11-18 for a period of one year has been extended till 31-12-2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

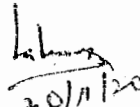
No: 21356-61/E.P Dated: 19-12-2020

  
20/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Syed Mohamad Abbas, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

  
20/11/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 572 Dated: 19-12-2020


Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Nikhil Verma  
S/O Manohar Lal Verma  
R/O H.No.26, Ward No.6, Opposite Higher Secondary School Ban  
Ganga Katra, District Reasi

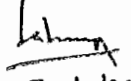
vide notification No. 1198 dated 17/11/18 for a period of one year has  
been extended till 31.12.2021 after condonation of delay and subject to  
the verification of his/her Certificates/LL.B Degrees from the concerned  
University and verification of his/her character and antecedents from the  
CID.

The renewal / extension of provisional licence/enrollment must  
be sought before the date of expiry unless the absolute/final  
enrollment as an Advocate is ordered there before.

By Order

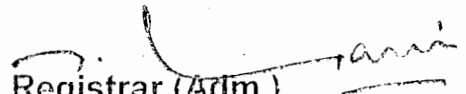
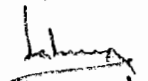
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 21362-69/CP Dated: 19-12-2020

  
20/11/20

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1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Nikhil Verma, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)  
  
20/11/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 573 Dated: 19-12-2020

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Kirti Kumar Khajuria**

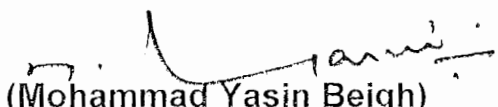
**S/O Shiv Kumar Khajuria**


**R/O Village Shallan P/O Dayala Chak, Tehsil Hira Nagar, Distt. Kathua**

vide notification No. 1860 dated 15-3-18 for a period of one year has been extended till 31-12-21 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

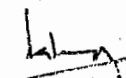
  
20/11/20

No: 21368-73/L-P Dated: 19-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Kirti Kumar Khajuria, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

  
20/11/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 574 Dated: 19-12-2020


Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Huma Bashir**  
D/O Bashir Ahmad  
R/O H.No.27, Nowpora, Chadoora, Budgam  
A/P Humhama Heights H.No.41, L-4, Budgam


vide notification No. 1565 dated 3-3-2018 for a period of one year has been extended till 31-12-2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

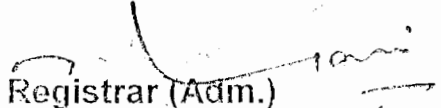
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

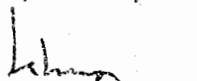
No: 21374-79/EP Dated: 19-12-2020

  
20/11/20

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1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Huma Bashir, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

  
20/11/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 575 Dated: 19-12-2020

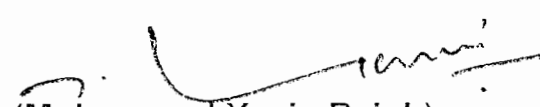
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shilpi Narayan  
D/O Suraj Narayan  
R/O Sector-6, Babliana Road Gangyal, Jammu

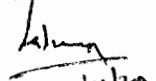
vide notification No. 1872 dated 15.3.18 for a period of one year has been extended till 31.12.21 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

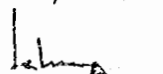
No: 21380-85/LP Dated: 19-12-2020

  
20/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Shilpi Narayan, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

  
20/11/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 576 Dated: 19-12-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Jodhvir Singh


S/O Rattan Lal

R/O 322/4, Ward No.6, near Firing Range, Raipur Satwari, Jammu


vide notification No. 1385 dated 29.12.17 for a period of one year has been extended till 31.12.21 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

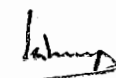
No: 21386-91/LP Dated: 19-12-2020

  
20/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Jodhvir Singh, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

  
20/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

EXTENSION  
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 577 Dated: 19-12-2020


Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Daanish Maknotra  
S/O Subash Chander Maknotra  
R/O Village Shahpur, Tehsil Bishnah, District Jammu

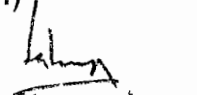
vide notification No. 1848 dated 15.3.18 for a period of one year has been extended till 31.12.21 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

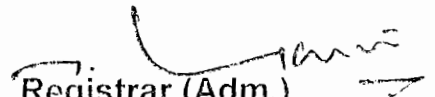
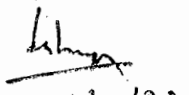
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 21392-97/LP Dated: 19-12-2020

  
20/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Daanish Maknotra, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)  
  
20/11/20



HIGH COURT OF JAMMU AND KASHMIR AT JAMMU  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

EXTENSION  
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 578 Dated: 19-12-2020

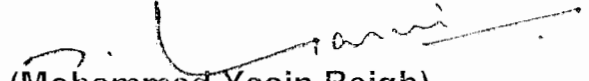
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Harish Kumar  
S/O Jagga Ram  
R/O Raipur, Satwari, Jammu

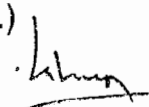
vide notification No. 486 dated 10.7.18 for a period of one year has been extended till 31.12.21 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

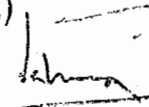
No: 21398-403/LP Dated: 19-12-2020

  
20/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Harish Kumar, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

  
20/11/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 579 Dated: 19-12-2020


Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sudershan Kumar  
S/O Romesh Chander  
R/O Kambal Danga, Sagalta, Tehsil & District Udhampur**

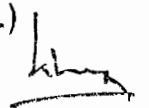
vide notification No. 1754 dated 12.3.18 for a period of one year has been extended till 31.12.21 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

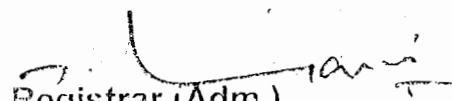
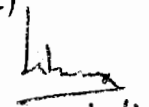
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 21404-09/K.P Dated: 19-12-2020

  
20/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Sudershan Kumar, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  
  
20/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

EXTENSION  
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 580 Dated: 19-12-2020


Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Amit Kumar Behlam  
S/O Ram Paul  
R/O Magowalli, Kotli Maffi, Tehsil Suchetgarh, District Jammu

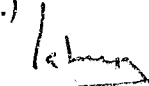
vide notification No. 1269 dated 29.12.17 for a period of one year has been extended till 31.12.21 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

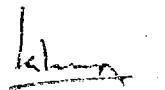
No: 21410-15/C-P Dated: 19-12-2020

  
20/11/20

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2. Secretary, Bar Council of India, New Delhi.
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4. President, Bar Association, High Court of J&K Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Amit Kumar Behlam, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

  
20/11/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 581 Dated: 19-12-2020

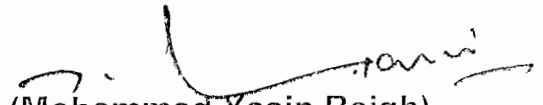
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ramansh Billawaria**  
**S/O Rakesh Billawaria**  
**R/O H.No.20, Sector-14, Nanak Nagar, Jammu**

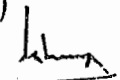
vide notification No. 503 dated 10.7.18 for a period of one year has been extended till 31.12.21 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

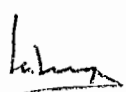
No: 214/16-19/C-P Dated: 19-12-2020

  
20/11/20

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5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Ramansh Billawaria, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

  
20/11/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 530/LP Dated: 25-12-2020


Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Mehnaz Chowdhary**  
**D/O Nayaz Ahmed**  
**R/O Gari, District Reasi**  
**A/P Bathindi Gaziabad, Sunjwa Road C/O India Cake House, Jammu**

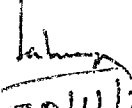
vide notification No. 526 dated 10/7/18 for a period of one year has been extended till 31.12.2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

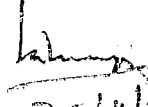
No: 20774-79/LP Dated: 15-12-2020

  
20/11/20

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
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5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Mehnaz Chowdhary** Advocate  
... ..for information and necessary action.

  
Registrar (Adm.)

  
20/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

EXTENSION  
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 582 Dated: 19-12-2020


Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Irfan Saleem Shah  
S/O Mohd Saleem Shah  
R/O 8-Mohalla Mehman Partly, Lal Chowk, Ananatnag

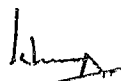
vide notification No. 560 dated 7.8.2018 for a period of one year has been extended till 31.12.21 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

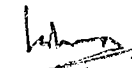
No: 21422-27/K:P Dated: 19-12-2020

  
20.11.20

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Irfan Saleem Shah, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

  
20/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

EXTENSION  
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 583 Dated: 19-12-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sheikh Jahangir Akbar  
S/O Sheikh Mohmad Akbar  
R/O Wadoora Payeen, Posh Bagh, Sopore, Baramulla

vide notification No. 871 dated 17.10.2018 for a period of one year has been extended till 31.12.21 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 21428.33/L-P Dated: 19-12-2020

20/11/20

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Sheikh Jahangir Akbar, Advocate  
..... for information and necessary action.

Registrar (Adm.)

20/11/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 584 Dated: 19-12-2020

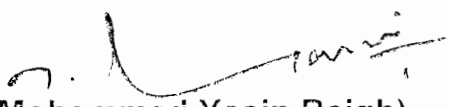
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shahroze Ahmad Mir**  
**S/O Ab Samad Mir**  
**R/O Kawarhama, Aastan Mohalla, Tangmarg, Baramulla**

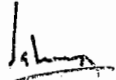
vide notification No. 880 dated 17.10.18 for a period of one year has been extended till 31.12.21 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

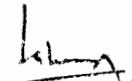
No: 21434-39/L.P Dated: 19-12-2020

  
20/11/20

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4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Shahroze Ahmad Mir, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

  
20/11/20



HIGH COURT OF JAMMU AND KASHMIR AT JAMMU.  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

EXTENSION  
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 585 Dated: 19-12-2020


Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rakesh Manhas  
S/O Prem Singh  
R/O Marog, Tehsil & District Ramban

vide notification No. 108 dated 07-4-17 for a period of one year has been extended till 31-12-21 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order



  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 21443-40/LP Dated: 19-12-2020

  
20/11/20

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3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Rakesh Manhas, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)  
  
20/11/20

5494

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 596 Dated: 19-12-2020


Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Avish Sharma**  
**S/O Chander Mohan Sharma**  
**R/O H.No.4, Marble Enclave Trikuta Nagar, Jammu**

vide notification No. 317 dated 31.5.14 for a period of one year has been extended till 31.12.2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 2.1449-54/1-7 Dated: 19-12-2020

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5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Avish Sharma, Advocate  
..... for information and necessary action.

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

EXTENSION  
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 587 Dated: 19-12-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sahil Bharti  
S/O Joginder Pal Damathia  
R/O Vill. Mandlia.P.O Ramgarh, Distt. Samba

vide notification No. 570 dated 02.8.16 for a period of one year has been extended till 31.12.2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 21455-60/20 Dated: 19-12-2020

Copy forwarded to the: -

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4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Sahil Bharti, Advocate  
for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 588 Dated: 19-12-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Meghal Khanna

D/O Kulbhushan Khaana

R/O H.No.219 Channi Himmat, Thangerpully, Jammu

vide notification No. 954 dated 19.2.17 for a period of one year has been extended till 31.12.2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 23461-66/CP Dated: 19-12-2020

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4. President, Bar Association, High Court of J&K Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Meghal Khanna, Advocate  
..... for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU  
(Exercising powers of Bar Council under Section 53 of the Advocates Act, 1961)

\* \* \*

EXTENSION  
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 589 Dated: 19-12-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Priyanka Thakur  
D/O Sher Singh  
R/O Village Bhullari, Tehsil Bani District Kathua  
A/P Billawar District Kathua

vide notification No. 557 dated 02.07.2016 for a period of one year has been extended till 31.12.2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 21467-724/9 Dated: 19-12-2020

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4. President, District Bar Association, Kathua.
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6. Ms. Priyanka Thakur, Advocate  
for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

EXTENSION  
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 590 Dated: 19-12-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Dushant Kumar Sharma  
S/O Sh. Anrit Lal,  
R/O Village Pangrain Ghambir Brahmana, Manjakote, Rajouri,  
A/F Ward No.13, Talwal, Rajouri.

vide notification No. 113 dated 17.3.16 for a period of one year has  
been extended till 30-6-2021 after condonation of delay and subject to  
the verification of his/her Certificates/LL.B Degrees from the concerned  
University and verification of his/her character and antecedents from the  
CID.

The renewal / extension of provisional licence/enrollment must  
be sought before the date of expiry unless the absolute/final  
enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 21473-78/09 Dated: 19-12-2020

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of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official  
website.
6. Mr. Dushant Kumar Sharma, Advocate

... for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

EXTENSION  
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 591 Dated: 19-12-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shah Sami Ullah  
D/O Mehraj ud Din Shah  
R/O Sempora, Pantha Chowk, Srinagar

vide notification No. 930 dated 26-11-2011 for a period of one year has been extended till 31-12-2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 21479-94/CP Dated: 19-12-2020

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3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website
6. Ms. Shah Sami Ullah, Advocate  
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

EXTENSION  
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 592 Dated: 19-12-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Syed Faiss Gillani  
S/O Syed Teesa Shah Gillani  
R/O Syedabad, Basgran, Uri, Baramulla  
A/P Mandir Bagh Opp. Vikram Hotel Srinagar

vide notification No. 263 dated 17-10-2018 for a period of one year has been extended till 31-12-2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 2149590/K.P Dated: 19-12-2020

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Syed Faiss Gillani, Advocate  
for information and necessary action.

Registrar (Adm.)



**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 593 Dated: 19-12-2020

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Syed Mohmad Abbas**  
**S/O Syed Yousuf**  
**R/O Wahapora, Nagpora, Budgam**

vide notification No. 1053 dated 24.3.17 for a period of one year has been extended till 31.12.2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 21491-96/C.P Dated: 19-12-2020

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Syed Mohmad Abbas, Advocate  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 594 Dated: 19-12-2020


Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Yawer Mubarik Peerzada  
S/O Mohamad Mubarik Peerzada  
R/O Barzulla, Panjigam, Bandipora**


vide notification No. 1863 dated 15-3-18 for a period of one year has been extended till 31-12-2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

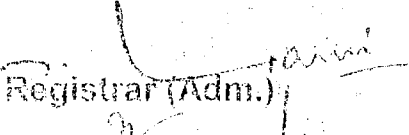
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)


No: 21497-502/K.P Dated: 19-12-2020

  
20/12/20

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Yawer Mubarik Peerzada, Advocate  
..... for information and necessary action.

  
Registrar (Adm.)

  
20/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU :**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 595 Dated: 19-12-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Soney Kumar


S/O Ishwar Lal

R/O Shuppi, Khankote, P.O. Mohalla, District Doda

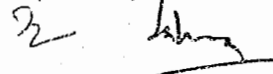
vide notification No. 917 dated 13.2.17 for a period of one year has been extended till 31.12.21 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

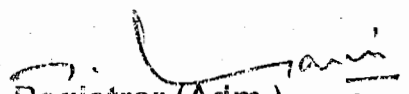
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

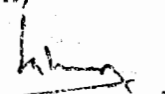
No: 21503-08/L.P Dated: 19-12-2020

  
20/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Badherwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bhaderwah.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Soney Kumar, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

  
20/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

EXTENSION  
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 596 Dated: 19-12-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Khalida Jabeen Gors  
D/O Wazir Hussain  
R/O Saim Samat, P/O Nerojal, Rajouri

vide notification No. 944 dated 14.2.2017 for a period of one year has been extended till 31.12.2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 21509.14/CP Dated: 19-12-2020

20/11/20

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1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Khalida Jabeen Gors, Advocate  
..... for information and necessary action.

Registrar (Adm.)

20/11/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 597 Dated: 19-12-2020

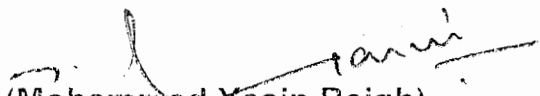
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Muzammil Mahmood**  
**S/O Sheikh Mahmood**  
**R/O H.No.127, Sec-6 Channi Himat, Jammu**


vide notification No. 957 dated 14.2.17 for a period of one year has been extended till 31.12.2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order



  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 21515.20/c.p Dated: 19-12-2020

  
20/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Muzammil Mahmood, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)  
  
20/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

EXTENSION  
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 598 Dated: 19-12-2020


Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Kapil Sharma  
S/O Thuru Ram Sharma  
R/O W.No.16, Shiva Nagar, Kathua

vide notification No. 945 dated 14.2.17 for a period of one year has been extended till 31.12.21 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


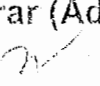
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 21521-26/1-P Dated: 19-12-2020

  
20/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Kapil Sharma, Advocate  
.... for information and necessary action.

  
Registrar (Adm.)  
  
20/11/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 636 Dated: 21-12-2020

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Aamir Mohi ud Din**  
**S/O Gh. Mohi ud Din Rather**  
**R/O Panath Tengpora, Quazigund, Anantnag**

vide notification No. 1173 dated 15.11.2018 for a period of one year has been extended till 31.12.2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) 18-12-20  
Registrar (Adm.)

No: 21825-30/LP Dated: 21-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Aamir Mohi ud Din, Advocate  
.....for information and necessary action.

Registrar (Adm.) 18-12-20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 635 Dated: 21-12-2020

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sehar Javied**  
**D/O Javied Ahmad**  
**R/O Din Mohalla, Village Sheikhpura, Tehsil & Baramulla**  
**A/P Sadrabal Naseemabad Hazratbal, Srinagar.**

vide notification No. 1659 dated 05.3.2018 for a period of one year has been extended till 31.12.2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 21819-24/LP Dated: 21-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Sehar Javied, Advocate  
.....for information and necessary action.

Registrar (Adm.)



HIGH COURT OF JAMMU AND KASHMIR AT JAMMU  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

EXTENSION  
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 634 Dated: 21-12-2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mrinal Koul

S/O Sri Satish Koul

R/O Sopore Moh. Bag-e-Islam Krankshivan Colony, Distt. Baramulla  
A/P Flat No.6, Block 72, Lane No.16, Jagti Mignat Township Nagarota, Jammu

vide notification No. 1542 dated 03.3.2018 for a period of one year has been extended till 31.12.2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) 18/12/20  
Registrar (Adm.)

No: 21813-18/LP Dated: 21-12-2020

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Mrinal Koul, Advocate  
.....for information and necessary action.

Registrar (Adm.) 18/12/20  
18/12/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 633 Dated: 21-12-2020

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sajida Batool**  
**D/O Mohammad Sadiq**  
**R/O Stikehey Choskore, Kargil,**  
**A/P H.No.170, Sarwal Colony Near Shivaji Park, Sarwal Jammu**

vide notification No. 471 dated 04.7.2018 for a period of one year has been extended till 31.12.2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) 18/12/2020  
Registrar (Adm.)

No: 21807-12/LP Dated: 21-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Sajida Batool, Advocate  
.....for information and necessary action.

Registrar (Adm.) 18-12-2020